

DIVISION BENCH

ITEM NO.107

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA NO.02/2024 IN APPEAL No.08/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 4th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	JABBAR & ANR. V/S ROC & ANR.
UNDER SECTION	252 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Saurabh Sharma, Adv. : *For Appellant/ Applicant*
Sh. Shivendra Bahadur Singh, CGSC : *For the ROC*
Sh. Ankur Srivastava, Proxy for : *For the I.T. Deptt.*
Sh. Gaurav Mahajan, Sr. S.C.

ORDER

Ld. Counsels representing the parties are present.

- 1.** Ld. CGSC representing the ROC seeks one last opportunity of one week to file the reply to IA No.02/2024.
- 2.** Let the same be filed within the aforesaid stipulated period by serving an advance copy to the other side.
- 3.** The report on behalf of the Income Tax Department has been filed, to which the counter/ rejoinder has also been filed by the Appellant.
- 4.** Ld. Proxy Counsel, Sh. Ankur Srivastava seeks a short accommodation on the ground that the Ld. Sr. Standing Counsel, Sh. Gaurav Mahajan representing the Income Tax Department is not available today.
- 5.** In view of the request made, let the matter be adjourned for further hearing on 18th July, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

4th July, 2024

Kavya Prakash Srivastava
(Stenographer)